

**(vii) Need to expedite exchange of enclaves between Bangladesh and India in terms of Indira-Mujib Agreement (1974)**

[English]

SHRI CHITTA BASU (Barasat): It may be recalled that in terms of the Nehru-Noon Pact (1958), 126 Indian Enclaves (31 sq. miles) were to be exchanged with Pakistan for its 95 Enclaves within India (19 sq. miles).

In terms of Nehru-Noon Agreement, a part of South Berubari which was not an enclave but a part of the Indian mainland inhabited by East Bengal Refugees was to be handed over to Pakistan.

It could not be handed over due to a judgement of the Supreme Court and resistance of the people of West Bengal.

In terms of Indira-Mujib Agreement (1974), Tin Bigha was to be given on perpetual lease to provide corridor for Bangladesh for their access to Dharagram and Angrapota - enclave of Bangladesh. The Tin Bigha was leased in perpetuity in 1992.

India agreed to leasing out Tin Bigha corridor on specific assurance that Government of India are committed to the full implementation of the Agreement for the exchange of enclaves.

Although more than two years have elapsed since the transfer of Tin Bigha to Bangladesh, no serious attempt seems to have been made for the exchange of enclaves as committed.

The Indian citizens living in the enclaves within Bangladesh are facing immense problems in relation to the safety and security. Uncertainties prevail all over the area.

The complete and speedy exchange of enclaves can alone resolve the problem satisfactorily.

I would, therefore, request the Government to take steps to expedite exchange of enclaves.

**(viii) Need to provide aid to Haryana Government for providing compensation to the village Rohnat for the losses suffered during the first war of Independence**

[Translation]

SHRI JANGBIR SINGH (Bhiwani): Mr. Speaker, Sir, in 1857, patriots from every nook and corner of the country took part in the first war of independence and made contribution at their level. Several villages of Haryana displayed exemplary courage in this great revolution. Rohnat, Jamalpur, Hajampur, Bhattol, Mangali, Puthi Mangal villages and Hansi town fall under my parliamentary constituency where revolutionaries had driven away the Britishers and had set up self rule.

As a result of it, Britishers had cannoned these villages, Martyrs of Hansi town were crushed under road-rollers and one of the roads had turned red with their blood. Even today, that road is known by the name of 'Lal Sarak'. The land measuring 20,856 bighas and 19

biswas of Rohnat village was auctioned for merely Rs. 8100.

Keeping in view the sacrifices made by those martyrs, the then Punjab Government and later on, the Haryana Government had made some announcements which are still to be implemented. The then Punjab Government had proposed to provide 57 plots to this gallant village from the Hissar beed farm, but so far no action has been taken in this regard. Haryana Government had given Rs. 1,25,000 to this village of martyrs as symbolic compensation. The former Chief Minister had proposed to sanction Rs. 64,32,000 as claim but so far it has not been implemented. Haryana Government is unable to give this claim for paucity of funds. Therefore, I request the Government to provide the said amount to the State Government so that we could express our gratefulness to those martyrs.

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[English]

MR. SPEAKER: The House stands adjourned for Lunch to meet at 2.30 p.m.

13.24 hrs.

*The Lok Sabha then adjourned for  
Lunch till Thirty Minutes past  
Fourteen of the Clock.*

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14.37 hrs.

*The Lok Sabha re-assembled after  
Lunch at Thirty-seven minutes past  
Fourteen of the Clock.*

[MR. DEPUTY-SPEAKER *in the Chair*]

MOTION RE: CONSIDERATION OF TWENTY-EIGHTH AND TWENTY-NINTH REPORTS OF ERSTWHILE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES AND FIFTH, SIXTH, SEVENTH AND EIGHTH REPORTS OF NATIONAL COMMISSION FOR SCHEDULED CASTES AND SCHEDULED TRIBES – *Contd.*

[English]

MR DEPUTY-SPEAKER: Shri Anadi Cham Das was on his legs; he may continue.

[Translation]

SHRI ANADI CHARAN DAS (Jajpur): Mr. Speaker, Sir, seven years old report has been laid on the Table of the House. I would like to say that it would have been better if these recommendations were presented during the Chairmanship of Shri Bheeka Bhai, Reports of this commission are statutory but the post of Chairman was non-statutory. At that time no action taken programme was given for its recommendations and I do not know whether any action has been taken on the report or not? The amended law under Article 338 of the Constitution envisages that annual report should be presented in the House.

[English]

I quote:

"The Commission is required to present to the President annually and as such other times as the the Commission may deem fit, the Reports upon the working of the safeguards provided for Scheduled Castes and Scheduled Tribes under the Constitution, various laws and